IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 243/95 in O.A. No.1414/92

Date of Decision; 21-11-95

Hon ble Shri N.V. Krishnan, Acting Chairman Hon ble Shri D.C. Verma, Member (3)

Shri D.M.Sharma S/o Shri G.M.Sharma R/o 202A Shahzadi Mandi, Agra-222001, U.P.

(By Advocate: Shri R.D.Rathore)

....Applicant

Versus

- šri 8.8.Singh 1. G.M.Telephones M.G.Road, Kanpur, U.P.
- Sri G.S.Srivastava, Chief Accounts Officer, 2. Office of G.M.Telephones, M.G.Road, Kanpur, U.P.

....Respondents

(By Advocate: None)

ORDER (Oral)

Hon ble Shri M.V.Krishnan. Acting Chairman

We have heard him. The DA was allowed vide Annexure-8 order by this Tribunal dated 19-4-93. We find there is no direction in the order which requires to be complied with. The order declares that the petitioner who was Applicant No-1, has been allowed other consequential benefits in accordance with the earlier judgement of the Tribunal dated 22-4-92. In the circumstances no case for contempt is made out. If the applicant has any after grievance it is open to him to redress in accordance with Law. C.P.dismissed.

(D.C.VERMA) Member(J) (N.V.KRISHNAN) Acting Chairman